

(2020) 11 RAJ CK 0055

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 13336, 13337, 13378 Of 2020

Kuldeep And Ors

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 19-11-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 437(3), 439
Indian Penal Code, 1860 — Section 380, 457

Citation : (2020) 11 RAJ CK 0055

Hon'ble Judges : Amitabh Vijaywargia

Bench : Single Bench

Advocate : Pushpendra Pandey, Amitabh Vijaywargia

Final Decision : Allowed

Judgement

The present bail applications have been filed under Section 439 Cr.P.C. The petitioners have been arrested in connection with FIR No. 251/2020

registered at Police Station Bandikui, District Dausa for the offence(s) under Section 457 & 380 of IPC.

It is contended by the learned counsel for the petitioners that they have falsely been implicated in this case. With regard to criminal antecedents,

learned counsel for the petitioners submitted that after their release on bail in FIR No.198/2020 registered at Police Station Baswa, District Dausa,

they have been arrested in the present FIR on very next day. They have submitted that the petitioners are in custody since 15.10.2020, investigation as

against them is complete, the offences are triable by Magistrate and prays for their release on bail.

Learned Public Prosecutor has opposed the bail applications. Taking into consideration the submissions advanced by learned counsel for the

petitioners, the nature of allegations against them, their length of custody and the offences being triable by Magistrate; but, without expressing any

opinion on the merits of the case, this Court deems it just and proper to enlarge the petitioners on bail.

Accordingly, the bail applications are allowed and it is directed that accused-petitioners (1) Kuldeep S/o Kishanlal, (2) Gulab @ Golu S/o Omprakash

& (3) Chotelal Saini @ Chotu S/o Chunni Lal shall be released on bail under Section 439 Cr.P.C. in connection with afore-mentioned FIR registered

at concerned Police Station, provided each of them shall furnish a personal bond in the sum of Rs.1,00,000/- (Rupees One Lac only) together with two

sureties in the sum of Rs.50,000/- (Rupees Fifty Thousand only) each to the satisfaction of the trial Court with the stipulation that they shall comply

with all the conditions laid down under Section 437(3) Cr.P.C.